

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

16. IA 2475/2024 IN C.P. (IB)/366(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2024**

NAME OF THE PARTIES: Mr. Indrajit Mukherjee

IN THE MATTER OF
IDBI Bank Ltd (Through Resolution
Professional Mr. Indrajit Mukherjee)
Vs.
Mr. Rohit Ramhari Ganage

**Section: Rule 11 of NCLT, 2016 U/s 95(1) of Insolvency and
Bankruptcy Code, 2016**

ORDER

IA No. 2475/2024:- Adv. Nimisha Rathod appeared for the Resolution Professional/Applicant. Adv. Anshul Anjarlekar appeared for the Personal Guarantor. The present application has been filed to take on record the report of the Resolution Professional under Section 99 of Insolvency and Bankruptcy Code, 2016 which is annexed with the application. The said report is taken on record. With the aforesaid direction, **IA No. 2475/2024 is allowed and disposed of.** Counsel appearing for the Personal Guarantor states that reply has already been filed against the RP report with the Registry. List the matter on **16.07.2024** for final hearing.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

17.05.2024
Sushil

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)